

SENIOR LECTORER IN WEAVING

*932. **Shri P. Subba Rao:** Will the Minister of Education be pleased to state:

(a) since how long the post of Senior Lecturer in weaving in the Polytechnic Institute, Delhi, has been lying vacant;

(b) what steps Government propose to take to fill up the vacancy and when it is likely to be filled up; and

(c) whether students in Textile Technology of III year have to continue their course of studies after April, 1952 consequent on the above said post being kept vacant for a long time?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) The post has been lying vacant since 10th July, 1952.

(b) The recruitment to the post has been entrusted to the Union Public Service Commission, who have advertised it, calling for applications by the 22nd November, 1952. Subject to the availability of a suitable candidate, the appointment is expected to be made by December.

(c) Yes. It is likely that the students of the III year National Diploma Course in Textile Technology have to continue the course of studies till the middle of May, 1953.

HOUSES OF STATES OF RAJASTHAN IN NEW DELHI

*933. **Shri Bheekha Bhai:** Will the Minister of States be pleased to state:

(a) whether there are any houses of covenanting States of Rajasthan in New Delhi;

(b) if so, the number and names of such houses;

(c) whether they are occupied by the State Government of Rajasthan or by the Central Government; and

(d) if by the latter, the terms and agreements between the Rajasthan Government and the Central Government, if any?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) Six. Jaipur House, Bikaner House, Kotah House, Jaisalmer House, Dholpur House and Bharatpur House.

(c) These houses are mostly occupied by the Central Government.

(d) The terms and conditions of the lease have not yet been finalised.

RETRANSFER OF VILLAGES TO BOMBAY

*934. **Shri Madhao Kaddi:** Will the Minister of States be pleased to state:

(a) whether any representation was received by Government for the retransfer to Bombay State of 104 villages merged in Hyderabad State two years ago as part of an agreement on readjustment of enclaves between the two States; and

(b) if so, what Government propose to do in the matter?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) I would like to draw the attention of the hon. Member to the clarification made in reply to question No. 822, by Shri Pataskar on the 13th June, 1952. The question of retransfer of these villages does not, therefore, arise.

RESEARCH SCHEMES

*935. **Shri K. C. Sodhia:** (a) Will the Minister of Natural Resources and Scientific Research be pleased to state what research schemes in the universities are being financed by the Council of Scientific and Industrial Research?

(b) What amount is being paid for this purpose to each university during the current year?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) and (b). A statement giving the required information is laid on the Table of the House [See Appendix V, annexure No. 38.]

AGRICULTURAL LAND UNDER MILITARY USE (KASHMIR)

*936. **Sofi Mohd. Akbar:** Will the Minister of Defence be pleased to state:

(a) the total number of cases to whom compensation is due in Jammu and Kashmir State with regard to the agricultural lands under Military use; and

(b) how many of these cases have been paid compensation till now and how many are yet to be paid?

The Deputy Minister of Defence (Shri Satish Chandra): (a) 709.

(b) In 96 cases compensation has been paid by the State Government. The remaining 613 cases are still pending, but the State Government is being reminded from time to time to expedite the disposal of these cases.

भारतीय आदिवासी

*१३७. श्री डामर : (क) गृह कार्य मंत्री यह बतलाने की कृपा करेंगे कि क्या केन्द्रीय सरकार ने, भारतीय संविधान में व्यवस्थित आदिवासियों की भलाई के लिये, किसी राज्य या प्रान्त के किसी आदिवासी क्षेत्र को विकसित करने के लिये, पंचवर्षीय योजना में सम्मिलित किया है ?

(ख) यदि किया है तो वह योजना क्या है और किस प्रान्त या राज्य के किस आदिवासी क्षेत्र में कार्यन्वित की जायगी ?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Programmes for the welfare of scheduled tribes and development of scheduled tracts are included in the respective plans of the State Governments. The provision for this purpose under the Five Year Plan amounts to about Rs. 10 crores. In addition to this provision, the Central Government is directly financing the development programme of the North East Frontier Agency, which is estimated to cost Rs. 3 crores in the plan period.

ARCHAEOLOGICAL RESEARCH DEPARTMENT

338. Shri Sivamurthi Swami: (a) Will the Minister of Education be pleased to state whether Karnataka University Senate has requested the Government of India for grants to open archaeological (research) department in the University?

(b) If so, what steps Government have taken in this respect?

(c) Has any officer or expert been appointed to enquire into this matter?

(d) If so, what is the result of his enquiry?

(e) What overall grant is being given from the Centre to the Karnataka University yearly?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) No.

(b) to (d). Do not arise.

(e) The Central Government are not responsible for grants to the Karnataka University. However, the question of financial assistance to Universities established by State Governments as part of the Five Year Plan for the development of Higher Education is at present under consideration.

ADVISORY BOARD ON SOCIAL WELFARE

339. Shri S. N. Das: Will the Minister of Education be pleased to state:

(a) the important recommendations of the Advisory Board on Social Welfare that have been accepted and given effect to by Government; and

(b) the recommendations that have been accepted but not put into operation so far?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) A statement is laid on the Table of the House. [See Appendix V, annexure No. 39.]

(b) There was only one recommendation for the acceptance of the Government of India, which is under consideration.

CRIMINAL CASES IN TRIPURA

340. Shri Biren Dutt: Will the Minister of States be pleased to state:

(a) whether a huge number of criminal cases have recently been taken cognizance of by the Police in Tripura;

(b) whether the cases are properly conducted or not;

(c) if the answer to part (a) above be in the affirmative, how many cases have led to punishment since 1951;

(d) whether there are cases in which undertrials have been kept in prison for more than two years; and

(e) what is the number of such cases referred to in part (d) above?

The Minister of Home Affairs and States (Dr. Katju): (a) The number of Criminal cases taken cognizance of by the police in Tripura during 1951 and the first half of 1952 is 2057.

(b) Yes.

(c) Of the total number of cases registered, 342 cases were charge